



2026:AHC:126503

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 18214 of 2026

Anish Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Prakhar Saran Srivastava, Shashi Bhushan Kunwar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE MRS. VANI RANJAN AGRAWAL, J.

1. Heard Sri Shashi Bhushan Kunwar, learned counsel for the applicant and Sri Vinay Prakash Sahu, learned A.G.A. for the State.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 0172 of 2026, under Sections 191(2), 115(2), 121(1), 127(2), 324(4), 61(2), 191(3), 190, 326(g), 125, 132, 195(2) and 285 of B.N.S., 2023 and Section 3/4 of Prevention of Damage to Public Property Act and Section 7 of the Criminal Law Amendment Act, Police Station- Phase- I, District- Gautam Budh Nagar.
3. According to the prosecution, on 13.04.2026, workers of Motherson Company staged a protest demanding salary increments, allowances, and holidays. To maintain law and order, police personnel were deployed at the spot. It is alleged that the protesters blocked the main road and disrupted traffic on the expressway. The prosecution further alleges that the named accused persons, along with about 100 to 150 unknown persons, created a disturbance and started pelting stones. During the incident, a stone allegedly hit Sub-Inspector Yogendra Singh, causing injuries to him. The police then dispersed the crowd to control the situation and prevent any untoward incident. It is alleged that the protesters obstructed public roads and caused damage to public as well as company property.
4. Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the present case. The applicant is not named in the FIR. The applicant was arrested when he was drinking juice at

a shop near his house. He had no role to play in the alleged violence committed by the employees of the company. He has been implicated on the basis of some video footage, however, no video footage exists where he has been shown committing any act of vandalism as alleged. There is no criminal history of the applicant. Learned counsel for applicant submits that applicant is behind the bars since 29.04.2026 and in case, he is released on bail, he will not misuse the liberty of bail and will cooperate in trial.

5. Per contra, learned A.G.A. has opposed the prayer for bail.

6. Having considered the rival submissions advanced by learned counsel for the parties, the nature of accusations, the evidence brought on record, the period of incarceration undergone by the applicant, the absence of any criminal antecedents, and without expressing any opinion on the merits of the case, this Court finds that the applicant has made out a case for grant of bail.

7. Accordingly, the bail application is allowed.

8. Let the applicant- **Anish Kumar** who is involved in the aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

(i) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(ii) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC.

(iii) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C., may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC.

(iv) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

June 10, 2026
P. Pandey

(Mrs. Vani Ranjan Agrawal,J.)